

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4921
ANSWERED ON FRIDAY, THE 31ST MARCH, 2017
[CHAITRA 10, 1939 (SAKA)]
FRAUDULENT COMPANIES**

QUESTION

4921. SHRI HARISH MEENA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) the details of fraudulent companies sealed/persons arrested and their accounts seized by the Government during the last three years and current year, State/UT/year-wise;**
- (b) whether the Serious Fraud Investigation Office (SFIO) has blamed lack of coordination between Government agencies for the proliferation of illegal collective investment schemes across the country where investors have lost their money and if so, the details thereof;**
- (c) whether the SFIO has urged the Government to take pre-emptive action to protect the life time savings of small investors; and**
- (d) if so, the details thereof along with the steps taken/being taken by the Government in this regard?**

ANSWER

**THE MINISTER OF STATE IN THE (SHRI ARJUN RAM MEGHWAL)
MINISTRY OF CORPORATE AFFAIRS**

- (a): The Ministry of Corporate Affairs or any office under/attached to it has not sealed premises or seized the accounts of any company and no person has been arrested during the period under question.**
- (b) & (c): No.**

(d): Not applicable.
